

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA NO.82/92 IN
OA NO.1092/88

DATE OF ORDER: 12.03.1992.

SANKARAN

...APPLICANT

VERSUS

UNION OF INDIA & OTHERS

...RESPONDENTS

CORAM:-

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

THE HON'BLE MR. J.P. SHARMA, MEMBER (J)

O R D E R

The Review Application has been filed, seeking the modification of the reliefs allowed by us in our judgement in OA 1092/88 decided on 17.1.1992, as given below:-

"i) The order treating the period of absence as dies non be quashed.

ii) Arrears of pay and allowances for the forced period of absence under illegal orders from September 1972 to August 1980 be allowed with interest and;

iii) The amount recovered from the applicant towards the alleged damages for unauthorised occupation of the government accommodation be refunded to him with interest.

The applicant also prays that he may be allowed a hearing in support of this application. For this act of kindness the applicant will remain grateful.

2. After perusal of the record of the case we find that all the grounds adduced by the learned counsel for the review applicant were agitated before us when the case was heard. It was only after giving due consideration to the submission made by the learned counsel for both the parties and perusing the record that the order was pronounced. The scope of the review application is extremely limited. We do not find any error apparent on the face of record or any new evidence which has been brought out in the Review Application, which was not available at the stage of hearing of the case with exercise of due diligence. The Review Application is accordingly rejected.

J. P. Sharma
(J.P. SHARMA)
MEMBER (J)

I. K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)

March 12, 1992.